

14.29 Hrs.

## DELHI MUNICIPAL LAWS (AMENDMENT) BILL\*

[English]

Mr. Chairman : Shri M. M. Jacob may now move for leave to introduce a Bill further to amend the Delhi Municipal Corporation Act, 1957 and the Punjab Municipal Act, 1911, as in force in New Delhi.

The Minister of State in the Ministry of Parliamentary Affairs and Minister of State in the Ministry of Home Affairs (Shri M. M. Jacob) : Sir, I beg to move for leave to introduce a Bill further to amend the Delhi Municipal Corporation Act, 1957 and the Punjab Municipal Act, 1911, as in force in New Delhi.

Mr. Chairman : The question is : "That leave be granted to introduce a Bill further to amend the Delhi Municipal Corporation Act, 1957 and the Punjab Municipal Act, 1911, as in force in New Delhi."

The motion was adopted.

Mr. Chairman : The Minister may now introduce the Bill.

Shri M. M. Jacob : I introduce the Bill.

14.30 Hrs.

## Statement by Minister

### REASONS FOR IMMEDIATE LEGISLATION BY DELHI MUNICIPAL LAWS (AMEND- MENT) ORDINANCE, 1991

[English]

The Minister of State in the Ministry of Parliamentary Affairs and Minister of State in the Ministry of Home

Affairs (Shri M.M. Jacob) : I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Delhi Municipal Laws (Amendment) Ordinance.

[Placed in Library. See No. LT-291/91]

14.31 Hrs.

## TERRORIST AND DISRUP- TIVE ACTIVITIES (PRE- VENTION) AMENDMENT BILL\*

[English]

The Minister of State in the Ministry of Parliamentary Affairs and the Minister of State in the Ministry of Home Affairs (Shri M. M. Jacob) : Sir, on behalf of Shri S. B. Chavan, I beg to move for leave to introduce a Bill further to amend the Terrorist Disruptive Activities (Prevention) Act, 1987.

Mr. Chairman : Motion moved.

"That leave be granted to introduce a Bill further to amend the Terrorist Disruptive Activities (Prevention) Act, 1987."

Shri George Fernandes (Muzaffarpur): Sir, I would like to oppose the motion to introduce the Bill. I have given notice of my intention to oppose it.

This House knows that this particular law was enacted in the first instance for a period of two years and special situation prevailing in Punjab was cited as a reason for introduction of this law. The Government at that time had taken a view that within a period of two years it will be able to deal with the situation that has arisen in Punjab. Though the law covered the entire country, the point was repeatedly made in this House that this law would apply only to Punjab. Sir, after the expiry

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